



**CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI**

**CP No. 156/2019 in  
OA No. 4472/2018**

**This the 09<sup>th</sup> day of December, 2019**

**Hon'ble Mrs. Justice Vijay Lakshmi, Member (J)  
Hon'ble Mr. Pradeep Kumar, Member (A)**

Braham Prakash, aged 61 years  
s/o Hazari Lal  
Retired Chief Office Supdt  
From the office of Divisional Engineer, New Delhi  
R/o H.No. 118/29, Bhim Vihar, Part-I  
Near Railway Station, Gurgaon(Har.) ... Applicant

(through Sh. Anmol Pandita for Sh. Yogesh Sharma)

**Versus**

1. Sh. R.N. Singh  
Divisional Railway Manager  
Northern Railway, Delhi Division  
State Entry Road, New Delhi.
2. Sh. R.K. Mittal  
Sr. Divisional Finance Manager  
Northern Railway, Delhi Division  
State Entry Road, New Delhi.
3. Smt. Urmila Jasmine  
Senior Divisional Personnel Officer  
Northern Railway, Delhi Division  
State Entry Road, New Delhi. ... Respondents

(through Sh. S.M. Arif with Ms. Shabnam Perween)



## ORDER (Oral)

**Hon'ble Mr. Pradeep Kumar:**

In the instant contempt case, the only thing which remained to be complied with, was payment of interest for a period of three months on DCRG amount as was also noted by the Tribunal in the daily order sheet of 04.10.2019.

2. Sh. S.M. Arif, learned counsel for the respondents represented that vide orders dated 18.11.2019, the competent authority has since approved the payment of this interest for a period of three months and payment order has also been passed.

3. Learned counsel for the applicant however mentioned that this payment has yet not been received.

4. In view of substantive compliance as above, the present Contempt Petition is closed. Notices are discharged. Liberty is granted to the petitioner to approach the Tribunal if he does not receive the said payment within next one months' time. No costs.

**(Pradeep Kumar)**  
**Member (A)**

**(Justice Vijay Lakshmi)**  
**Member (J)**

/ns/